

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00267/2016

DATE OF ORDER: 24.05.2016

CORAM

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

1. Pawan Kumar Meena S/o Shri Ganga Ram Meena, aged about 28 years, R/o Q. No. 86 T/B, Lakheri Railway Station, presently working as PP at Lakheri Railway Station, Kota.
2. Maqroof Khan S/o Shabbir Khan, aged about 23 years, R/o Ranthomber, presently working as Platform Porter, Ranthambore, Sawaimadhopur, Rajasthan.

....Applicants

Mr. P.N. Jatti, counsel for the applicants.

VERSUS

1. Union of India through the General Manager, West Central Railway, Jabalpur.
2. Divisional Railway Manager, North Central Railway, Kota.
3. Regional Labour Commissioner (Central), Kendriya Sadan Block-I, III Floor, Vidhya Dhar Nagar, Jaipur – 23.
4. Asstt. Labour Commissioner (Central) Shri Bhawan, Station Road, Kota.

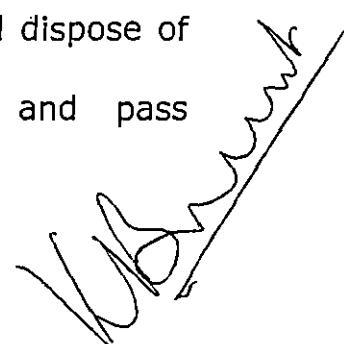
....Respondents

Mr. Anupam Agarwal, counsel for the respondents.

ORDER

(Per DR. K.B. SURESH, JUDICIAL MEMBER)

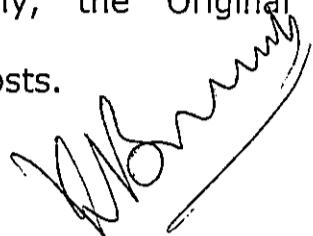
Heard counsels for the parties. We think that justice would be met if we direct the respondents to consider and dispose of the pending representation of the applicants and pass appropriate order within a stipulated period.



2. Therefore, the respondents are directed to consider and dispose of the representation of the applicants dated 16.10.2014 (Annexure A/1) within a period of two months from the date of receipt of a copy of this order and pass a reasoned and speaking order in accordance with law. Accordingly, the Original Application is disposed of with no order as to costs.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(DR. K.B. SURESH)
JUDICIAL MEMBER

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